

PUNJAB VIDHAN SABHA

Bill No. 17-PLA-2017

THE MAHARAJA RANJIT SINGH PUNJAB TECHNICAL
UNIVERSITY (AMENDMENT) BILL, 2017

A

BILL

further to amend the Maharaja Ranjit Singh Punjab Technical University Act, 2014.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharaja Ranjit Singh Punjab Technical University (Amendment) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 13th day of June, 2017.

2. In the Maharaja Ranjit Singh Punjab Technical University Act, 2014, in section 13, for sub-section (2), the following sub-section shall be substituted, namely :—

Amendment in section 13 of Punjab Act 5 of 2015.

“(2) (a) The Chairman shall be appointed by the Chancellor out of a panel of persons of national eminence, in the field of Industry, Technology or Technical Education, prepared through a transparent screening process on the advice of the State Government.

(b) When the post of Chairman falls vacant, the Vice-Chairman shall act as Chairman till a new Chairman is appointed.

(c) The Chairman may be removed from the office by the State Government, if,—

- (i) he willfully refuses to carry out the provisions of this Act; or
- (ii) he abuses the powers vested in him; or
- (iii) he is adjudged as an insolvent; or
- (iv) he is convicted by a court of law for an offence involving moral turpitude; or
- (v) it appears to the State Government that his continuation in office is detrimental to public interest :

Provided that no order of removal under this sub-section shall be passed without giving him a reasonable opportunity of being heard and after recording reasons therefor.”.

Repeal and
saving.

3. (1) The Maharaja Ranjit Singh Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 4 of 2017), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Maharaja Ranjit Singh Punjab Technical University Act, 2014, (Punjab Act No. 5 of 2015) has stood the test of time and State has largely achieved the objectives for which it was enacted.

Technical University of the State plays a very significant role in ascertaining and implementation of policies regarding technical education of the State Government. Now for improving the standards of technical education through research and development, innovations and facilitate the placement of students in the State, there is a need to appoint the Chairman of Board of Governors of this university from amongst persons of national eminence in the field of Industry, Technology or Technical Education.

CHARANJIT SINGH CHANNI,

Technical Education and Industrial
Training Minister, Punjab.

CHANDIGARH :
The 21st June, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 21st June, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).